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Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
26	16.8.96	In this application the applicants pray for a direction to the respondents to sanction family pension in favour of Applicant No.2 with effect from 1.4.1962 and to give appointment to Applicant No.1 in a suitable post befitting his qualification under the scheme for rehabilitation assistance. Late Arjuna Charan Nayak died as S.P.W. I on 31.3.1962. This application has been filed after 32 years of its cause of action. The counsel for the Respondents Shri B. Pal states that it is barred by limitation, and it has not become possible without any details to verify the service records. Even the scheme for compassionate appointment was not opened prior to the death of Arjuna Charan Nayak. The maximum permissible time for applying for compassionate appointment is when the deceased has a minor son/daughter and the request can be kept pending till he/she attains the age of 18 years. The application is filed even beyond this period and therefore cannot be considered. With regard to family pension, it is stated that the family pension scheme was introduced with effect from 1.1.1964. As the applicant's husband died before the family pension scheme came into existence (after the death of the Late Arjuna Charan Nayak) this claim also cannot be admitted. It is however, stated in the counter-affidavit that the provident fund settlement was arranged under contribution scheme and ...	

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11 ..-26	18x6 16.8.96	therefore, the applicant is taken out of family pension scheme automatically. It is further averred that the widow was paid ex-gratia pension with effect from 1.1.1986. In view of the above, this application has no merit and is accordingly dismissed. Nobody is present for the petitioner. <i>Karasinhasanhu</i> MEMBER (ADMINISTRATIVE)	